

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **KWALITY LIMITED**

Sl. No.	Particulars	Details
1	Name of corporate debtor	Kwality Limited
2	Date of incorporation of corporate debtor	21 st August 1992
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies – Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74899DL1992PLC255519
5	Address of the registered office and principal office (if any) of corporate debtor	Registered & Principal Office: KDIL House, F-82, Shivaji Place, Rajouri Garden, New Delhi West, Delhi - 110027, India.
6	Date of closure of Insolvency Resolution Process	11 th January 2021
7	Liquidation commencement date of corporate debtor	11 th January 2021
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Shailendra Ajmera Reg. No: IBBI/IPA-001/IP-P00304/2017-18/10568
9	Address and e-mail of the liquidator, as registered with the Board	Ernst & Young LLP, 3rd Floor, Worldmark 1, Aerocity Hospitality, New Delhi, National Capital Territory of Delhi - 110037 Email: Shailendra.ajmera@in.ey.com
10	Address and e-mail to be used for correspondence with the Liquidator	Mr. Shailendra Ajmera, Liquidator of Kwality Limited Ernst & Young LLP, 3rd Floor, Worldmark 1, Aerocity Hospitality, New Delhi, National Capital Territory of Delhi – 110037 Email for submission of Claims: liquidator.kwalityclaims@in.ey.com Email for all other correspondence (except for submission of claims): liquidator.kwality@in.ey.com Email registered with IBBI: Shailendra.ajmera@in.ey.com
11	Last date for submission of claims	9 th February 2021

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of liquidation of the Kwality Limited on 11th January 2021.

The stakeholders of Kwality Limited are hereby called upon to submit their claims with proof on or before 9th February 2021 i.e. thirty (30) days from the liquidation commencement date, to the Liquidator at the address mentioned against item No.10 mentioned above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of Liquidator: Mr. Shailendra Ajmera

Date and place: 15/01/2021, New Delhi